

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4310
ANSWERED ON:20.04.2015
PILOTS FLYING WITH LAPSED LICENCES
Singh Shri Ganesh;Singh Shri Hukum

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it has come to the notice of the Directorate General of Civil Aviation (DGCA) that a large number of pilots of public and private airlines have been flying with lapsed licences;
- (b) if so, the details of such pilots during the last three years, airline-wise along with the action taken by DGCA in this regard;
- (c) whether certain cases of obtaining pilot licences by producing fake documents have also come to the notice of DGCA during the last three years; and
- (d) if so, the details thereof along with the action taken by DGCA in these cases?

Answer

Minister of CIVIL AVIATION (Shri Ashok Gajapathi Raju Pusapati)

(a) and (b) No, Madam. There are no such cases, where pilots whose flying licences have been lapsed, were found to have been continuing flying aircraft. However, during DGCA audit of training facilities of airlines in the year 2014, it was found that some pilots have flown the aircraft with lapsed Pilot Proficiency Check. The details are as under:

Airline Number of pilots who exceeded the
validity of mandatory test

Air India	101
Spicejet	10
Indigo	9
Air India Express	70
Jet Airways	130
Total	320

For the above violations, enforcement actions have been taken by DGCA including suspension of privileges of the licences and issue of warning letters.

(c) to (d) In last three years 19 cases related to fake flying hours of trainee pilots by Chief Flying Instructor of Rajasthan Flying School, Jaipur are found. 17 cases have been found in which pilots have obtained licences on the basis of fake CEO marksheet. However, no such case have come to the notice of DGCA in current year.

Action taken by DGCA in above referred cases is as follows::

(i) In cases related to fake flying hours of trainee pilots by Chief Flying Instructor of Rajasthan Flying School, Jaipur are being investigated by Anti Corruption Bureau, Rajasthan. Licences of 14 pilots are suspended and suspension of 5 pilots was revoked based on the investigation of Anti Corruption Bureau, Rajasthan.

(ii) In cases, related to fake result sheet, licences of 15 pilots were suspended, in remaining two cases, the trainee pilots were debarred to obtain Indian Licence. These cases have been handed over to Delhi Police for further investigation.

DGCA has taken following steps to avoid forgery to obtain Pilot Licences:

(i) DGCA now cross verifies the authenticity of the result from the examination division of DGCA.

(ii) For conversion of foreign licences into Indian licences, the licences are now verified from the concerned regulatory authority of the State issuing the foreign licence.

(iii) The skill test on the aircraft required to be endorsed have to be done in India in addition to the flying test done abroad.